

(a) whether the Uttar Pradesh Government have forwarded a proposal to the Union Government for amendment in the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1953 for ensuring uniform implementation of the sugarcane prices as advised by the States;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Yes, Sir.

(b) The Uttar Pradesh Government have proposed to fix remunerative price of cane, by notification.

(c) The proposal is under consideration.

[Translation]

#### Purchase of Sugarcane

526. SHRI RAM KRIPAL YADAV :  
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of FOOD be pleased to state :

(a) the names of sugar mills purchasing sugarcane at lowest rates and those paying comparatively higher rates;

(b) the reasons, for this imbalance;

(c) the steps proposed to be taken to abridge this gap;

(d) the number of non-viable sugar mills, state-wise; and

(e) the steps being taken to improve their capacity ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (c) In the States of U.P., Haryana, Punjab and Bihar, the price of sugarcane to be paid to the farmers is higher than the statutory Minimum Price fixed by the Central Government. In Maharashtra, uniform ex-field advance price is fixed initially by the Government and the same is paid to the farmers. In the case of Gujarat, the advance price so fixed varies from factory to factory. However, at the end of the season, based on the actual working result and other factors, the final cane price is worked out and paid to the farmers by the factories of these two states. In the State of Karnataka, a minimum cane price is fixed linked to a recovery of 8.5% by the State Government through negotiations with the management of the factories as also the cane growers' associations. However, final cane prices

are negotiated by the factories with cane growers depending upon the profitability of the factory, under the aegis of Directorate of Sugar, Government of Karnataka. The sugarcane price announced is adjusted against the ultimate price payable as per provisions of clause 5(A) of the Sugarcane (Control) Order, 1966, i.e., the excess realisation is shared by the factories and the cane growers in the ratio of 50 : 50

(d) There were sixteen cases of sick sugar mills registered with BIFR as on 31.1.1997, Statewise names of sugar factories is given below :

1. Bihar
  - (1) Champaran Sugar Co. Ltd.
  - (2) HMP Sugar Ltd.
2. Kerala
  - (3) The Travancore Sugars & Chemicals Ltd.
3. Karnataka
  - (4) Salarjung Sugar Wroks
  - (5) Gangavati Sugars Ltd.
4. Madhya Pradesh
  - (6) Jiwaji Rao Sugar Co. Ltd.
5. Punjab
  - (7) Bhagwanpura Sugar Mills Ltd.
6. Rajasthan
  - (8) Mewar Sugar Mills Ltd.
7. Tamil Nadu
  - (9) Cauvery Sugar & Chemicals Ltd.
8. Uttar Pradesh
  - (10) Lakshmi Sugar Mills.
  - (11) Sherwani Sugar Syndicate Ltd.
  - (12) Swadeshi Mining & Manufacturing Co. Ltd.
  - (13) Ghatampur Sugar Co. Ltd.
  - (14) Uttar Pradesh State Sugar Corporation Ltd.
  - (15) Nandganj Sihori Sugar Co. Ltd.
  - (16) Cawnpore Sugar Works Ltd.

(e) The sugar mills have themselves to prepare schemes for rehabilitation/modernisation and get them approved by the Financial institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at Concessional rate of interest for such rehabilitation/

modernisation schemes, subject to fulfilment of the conditions laid down.

[English]

#### Insurgency in N. E. region

527. SHRI A.C. JOS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Insurgency in North-East; Islamic militancy may eclipse all movement" appearing in the 'Hindustan Times', dated February 2, 1997; and

(b) if so, the details thereof and the steps taken by the Government to bring normalcy in the Region ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Yes, Sir. The news item refers, inter alia, to assistance extended by some neighbouring countries and the Pak ISI to the North-East insurgent groups. Several steps have been taken to bring normalcy in the Region which include taking up of our security concerns with the neighbouring countries, monitoring, review and streamlining the counter-insurgency operations within the insurgency affected North-Eastern States. An Indo-Bangladesh Joint Working Group has been set up for resolution of security related issues of mutual concern. Similarly, there are arrangements for consultation with Myanmar and Thailand. Information also continues to be shared with Bhutan.

#### Seizure of RDX and Explosives

528. DR. MURLI MANOHAR JOSHI :  
SHRI MADHAV RAO SCINDIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have seized explosives, detonators and RDX in Delhi in January, 1997;

(b) if so, the details thereof alongwith their originating point;

(c) the quantity of RDX seized in Delhi during 1996;

(d) whether foreign disruptive agencies have set up their centres in Delhi;

(e) if so, the details thereof; and

(f) the steps taken to curb their activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Yes, Sir, 10 Kgs. RDX, 4 Timer pencils, 10 detonators, 4 switch fuses and one Primer explosive were seized by Delhi Police on the 13th January, 1997 from a private premises in South Delhi; four persons were arrested. The

accused persons allegedly had a plan to cause explosions at various places in Delhi on the occasion of Republic Day, 1997. The originating point could not be ascertained so far inspite of best efforts. In another incident, 4.485 kgs. of RDX, 2 Timer pencils and 2 detonators were seized on the 21st January, 1997 from an area falling within the jurisdiction of Karol Bagh Police Station; three persons were arrested.

(c) During 1996, 12.045 kgs. of RDX was seized in Delhi.

(d) No such organised Centre operating from Delhi has come to the notice of the Delhi Police.

(e) and (f) Do not arise.

[Translation]

#### Security of V.I.Ps

529. SHRI SHIVRAJ SINGH :  
SHRIMATI SHEELA GAUTAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Khatre Mein aati Vishisht Logon Ki Suraksha Vyavastha" appearing in 'Rashtriya Sahara', dated February 2, 1997;

(b) if so, whether the Government have taken any remedial steps in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Government has not come across any such news-item in the 'Rashtriya Sahara' dated 02.2.1997 (New Delhi edition).

(b) to (d) Does not arise.

[English]

#### Security of Gujarat Border

530. SHRI P.S. GADHAVI :  
SHRI CHHITUBHAI GAMIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Border Security Force is entrusted with the task of protection of Border areas adjoining Pakistan in Gujarat;

(b) whether the use of camels by the BSF personnel is an essential element for the Surveillance of the border in Gujarat;